

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-269-2020**

The Chairman, Centro
Promotor de Instrucao ... Petitioner
Versus
The State of Goa & Ors. ... Respondents

Mr. C. Padgaonkar, Advocate for the Petitioner.
Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional
Government Advocate for Respondent Nos.1 and 2.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 14th October, 2020

P.C.

Heard Mr. Padgaonkar, learned counsel for the Petitioner.
Mr. D. Pangam, learned Advocate General appears alongwith Mr. G.
Shetye, learned Additional Government Advocate for Respondent Nos.1
and 2.

2. Issue notice to Respondent No.3, returnable on 19th
October, 2020.

3. In addition to the usual mode of service, the private service
is permitted.

4. Since the matter itself is fixed on 19th October, 2020, there is no question of grant of any ad-interim relief in this matter.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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